

1	2	3	4	5
21.	Punjab	111.13	273.97	54.78
22.	Rajasthan	32.68	134.38	68.83
23.	Tamil Nadu	272.17	202.09	613.15
24.	Uttar Pradesh	107.37	258.17	76.82
25.	West Bengal	36.61	45.45	61.79
26.	Jammu & Kashmir	11.73	9.94	33.18
27.	Pondicherry	0.00	1.41	6.82
28.	Tripura	0.44	9.92	7.39
Total:		1,699.65	3,480.59	3,370.93

[English]

#### National Human Rights Commission

3733. SHRI TARIQ ANWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Human Rights Commission has called for a report from the Government of Bihar on the police firing on a demonstration organised by flood victims on August 11, 1998;

(b) if so, the main points of the report; and

(c) the action taken by the Union Government thereon?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) to (c) Yes, Sir. The National Human Rights Commission has called for a report on the incident from the State Government of Bihar. The report called for from the State Government of Bihar has not been received by the National Human Rights Commission.

#### Involvement of ISI in Bomb Blast

3734. SHRI HARIN PATHAK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether ISI was involved in the incident of bomb blast at the Kaithal Bus Stand, Haryana;

(b) if so, the details thereof;

(c) whether CBI has been conducting any inquiry in this regard; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) and (b) No evidence is available so far to point out the involvement of any particular terrorist group in the incident of bomb blast at Kaithal Bus Stand.

(c) No, Sir.

(d) Does not arise.

[Translation]

#### Arrest of Criminals

3735. SHRI K.D. SULTANPURI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of criminals arrested for committing various crimes like murder, rape, dacoity and kidnapping in the country during the last six months, State/UT-wise;

(b) the details of financial help given to the families of victims; and

(c) the number of criminals still to be arrested by the Government?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) "Police" is a State subject as per the Constitution of India. Information in regard to criminals arrested is not maintained at the Central level on monthly basis.

(b) It is essentially for the State Governments to provide financial and other assistance to the families of victims of various crimes.

(c) The information relating to the number of criminals still to be arrested is not maintained at the Central level.

[English]

#### Declaration of Old Persons Year

3736. SHRI K. YERRANNAIDU:  
SHRI MOHAN RAWALE:  
SHRI MADHAVRAO SCINDIA:  
SHRI ANNASAHEB M.K. PATIL:  
SHRI SUSHIL KUMAR SHINDE:  
SHRI N. DENNIS:  
SHRI BIJOY HANDIQUE:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether this year has been declared as old persons year;

(b) if so, the schemes that are being implemented by the Government for the welfare of old persons and senior citizens;

(c) whether the Government propose to provide concessions and other reliefs to old persons and senior citizens; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) The year 1999 has been declared

as International Year of Older Persons by the United Nations.

(b) to (d) The Government has a number of ongoing schemes for Older Persons including:

(i) Scheme of Assistance to Voluntary Organisations for Programmes relating to Aged under which Grants-in-aid are provided to Voluntary Organisations for establishing and maintaining Old Age Homes, Day Care Centres & Mobile Medicare Unit for older persons.

(ii) Scheme of Assistance to Panchayati Raj Institution/Voluntary Organisations under which grants-in are provided to eligible organisations for construction of Old Age Homes.

(iii) The National Old Age Pension Scheme under which monthly pension is provided to the destitute elderly.

A National Policy for older persons is also under consideration of the Government. The Policy seeks to ensure the well being of older persons by attending to their social security, health care, welfare and other development needs.

#### Chairman Delhi WAKF Board

3737. SHRIMATI BHAVNA DEVRAJBHAI CHIKHALIA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government of NCT of Delhi has furnished a report on the alleged allegations made against the Chairman, Delhi Wakf Board;

(b) if so, the main features of the report; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) The Government of National Capital Territory of Delhi have not furnished a report on the alleged allegations made against the Chairman, Delhi Wakf Board, but have informed that a Sub-Committee has been constituted to look into these allegations and the outcome will be communicated to the Central Government as and when it is received.

(b) and (c) Do not arise.